



2026:AHC:15972

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19743 of 2025

Amlesh Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Mishra, Hari Om Sharan Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Abhishek Kumar Mishra, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.
2. Learned counsel for the writ petitioner is that though by virtue of the order dated 15.06.2025, passed by the District Panchayat Raj Officer, District Basti, the writ petitioners, who are working as Safai Karmachari have been transferred, but the writ petitioners confine their relief for consideration of their representation.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.
5. The protection shall only be available to the writ petitioner, in case he joins the transferred place.

January 22, 2026

N.S.Rathour

(Vikas Budhwar,J.)